

Employees' Provident Funds and Family Pension Fund Act, 1952 with a view *inter alia* to making penal provisions more stringent are under consideration.]

शरणाथियों संबंधी संयुक्त राष्ट्र संघ के प्रदान

* 433. श्री सवाई सिंह सिसोदिया :

श्री के० एल० एन० प्रसाद :

क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वी बंगाल से आये शरणाथियों की सहायता के लिये संयुक्त राष्ट्र संघ अथवा अन्य साधनों से अब तक कोई सहायता प्राप्त हुई है ; और यदि हां, तो उसका व्यौरा क्या है; और

(ख) इन शरणाथियों के सहायता कार्य पर भारत सरकार और विभिन्न राज्य सरकारों द्वारा अब तक कितनी राशि खर्च की गई है ?

‡[U.N. RELIEF FOR REFUGEES

* 433. SHRI SWAISINGH SISODIA:
SHRI K. L. N. PRASAD :

Will the Minister of LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्री be pleased to state :

(a) whether any assistance has so far been received from the U.N.O. or other sources for the relief of the refugees from East Bengal; and if so, the details thereof; and

(b) the amount spent so far by the Government of India and the various State Governments on the relief work of these refugees ?]

श्रम और पुनर्वास मंत्रालय में उप मंत्री

(श्री बालगोविन्द वर्मा) : (क) जी, हां। संयुक्त राष्ट्र संघ तथा विदेशी सरकारों सहित अन्तर्राष्ट्रीय संगठनों द्वारा दी गई सहायता का व्यौरा दिखाने वाला एक विवरण सभा की मेज पर रख दिया गया है। [देखिए परिशिष्ट 76, अनुपम संख्या 55]

(ख) शरणाथियों को दी जा रही राहत पर होने वाला सारा खर्च भारत सरकार

द्वारा वहन किया जाता है। अब तक इस कार्य के लिए 'आन एकाउण्ट' अग्रिमों के रूप में विभिन्न राज्य सरकारों को 845.00 लाख रुपए की राशि दी जा चुकी है। विभिन्न राज्य सरकारों द्वारा किए गए वास्तविक खर्च के आकड़े, जिनकी उन्हें केन्द्रीय सरकार द्वारा प्रतिपूर्ति की जानी है, उपलब्ध नहीं हैं।

‡[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION/ श्रम और पुनर्वास मंत्रालय में उप मंत्री (SHRI BALGOVIND VERMA) : (a) Yes, Sir; a statement showing the details of assistance offered by International organisations including those of the U.N. system and by foreign Governments is placed on the Table of the Sabha. [See Appendix LXXVI, Annexure No. 55]

(b) All expenditure for providing relief to refugees is being borne by the Government of India. So far, 'On Account' advances amounting to Rs. 845.00 lakhs have been released to different State Governments for the purpose. Figures of actual expenditure incurred by the various State Governments which is to be reimbursed by the Central Government are, however, not readily available.]

SUPPLY OF SUGAR IN BIHAR

* 434. SHRI P. C. MITRA : Will the Minister of AGRICULTURE/कृषि मंत्री be pleased to state :

(a) whether sugar mill owners of Bihar State have refused to deliver 'Levy' sugar to the Government after obtaining an interim order from the High Court of Patna in their favour; and

(b) if so, what alternative arrangement Government have since made to supply sugar to the consumers of Bihar at controlled rates ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/ कृषि मंत्रालय में राज्य मंत्री (PROF. SHER SINGH) : (a) and (b) Some sugar factories in Bihar had filed writ petitions in the Patna High Court